

RANJAN LASKAR): (a) The Indian Council of Medical Research has decided to establish a Regional Medical Research Centre at Bhubneswar, in Orissa.

(b) The Centre would be concerned with the major health problems of the region such as Malaria, Filariasis, Leprosy, Rhinosporidiosis, Diabetic, Hepatitis, oral and cervical cancers and the health and nutritional problems of the tribal population.

(c) and (d). Government of Orissa has offered 10 acres of land for the establishment of this centre. The Indian Council of Medical Research would take immediate steps to establish the centre after getting possession of the land from the State Government.

**News item entitled "How they destroyed an ex-Ambassador"**

7121. SHRI GEORGE FERNANDES: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether his attention has been drawn to an article in the Weekly 'Sun' of Delhi dated 10th January, 1981 titled "How they destroyed an ex-Ambassador";

(b) if so, what is the truth of the matter contained in this article; and

(c) what steps have been taken to give justice to the former ambassador?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) and (c). The article is based on wrong information and gives a distorted version of the case. The facts are that in 1978 the Ministry received a number of complaints and counter-complaints about the functioning of our Embassy in a certain capital. A team of two senior Joint Secretaries was sent to conduct on-the-spot enquiries in November 1978. The

team's judgement was that the Ambassador had failed as Head of Mission, and also that there was *prima facie* evidence about serious administrative and financial irregularities. The team recommended, and on that basis the then Foreign Minister approved, that the Ambassador be recalled to Delhi immediately. The Central Vigilance Commission and the Ministry of Law were consulted and thereafter Government decided to suspend the officer and initiate disciplinary proceedings against him. This was done in September 1979.

There are 20 charges of financial and administrative irregularities and the inquiry is being conducted under the aegis of the Central Vigilance Commission. A Commissioner for Departmental Inquiries belonging to the Central Vigilance Commission is the Inquiry Officer for this purpose. It is a duly constituted inquiry following the prescribed procedure. The Charged Officer has available to him all the rights under the rules relating to departmental inquiries, and all reasonable opportunities are being provided to him to defend himself.

The next regular hearing and presentation of evidence in the case will be from 20th April, 1981.

**Invitation for an International Congress of Leprosy in New Delhi**

7122. SHRI HARI NATH MISRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Government of India have invited an International Congress of Leprosy in New Delhi in 1983 through the Hind Kusth Nivaran Sangh;

(b) whether Government propose to take any action for revamping the functioning of the Sangh in order to (i) make the Sangh more effective in control and eradication of leprosy and (ii) in making necessary and timely arrangements for holding the 12th International Leprosy Congress in 1983?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) Yes.

(b) For making necessary and timely arrangements for holding the International Leprosy Congress in 1983, the Hind Kusht Nivaran Sangh has set up an Organising Committee under the chairmanship of the Minister of State for Health and a Working Committee which include representatives of all interested and concerned organisations. The Hind Kusht Nivaran Sangh has estimated that the total expenditure on the holding of this Congress in 1983 will be about Rs. 17.5 lakhs, out of which they anticipated a deficit of Rs. 7.5 lakhs. A request has been received from the Organising Committee seeking a grant of Rs. 2.00 lakhs from the Government of India to cover part of the anticipated deficit of Rs. 7.50 lakhs and also a further grant of Rs. 60,000 for Hindi Translation of the proceedings of the Congress, as it is considered by the Committee that since the Congress is being held in India, it would be appropriate that facilities are provided for simultaneous translation in Hindi. The Committee has also asked for provision of free accommodation for the purpose in Vigyan Bhavan. These requests are being favourably considered by the Government.

### Railway Service Commission

7123. DR. VASANT KUMAR PANDIT: Will the Minister of RAILWAYS be pleased to state:

(a) how many Railway Service Commissions are in existence at present, the names of their Chairmen the tenure of service and bio-data of each;

(b) when the Chairman of South Central Railway Service Commission was appointed, his tenure of office and qualifications;

(c) whether any Chairman of Railway Service Commission was removed or dismissed prematurely during the last two years, if so, the reasons thereof; and

(d) the policy of Government in appointing Chairmen, Railway Service Commissions and the change, if any, in previous policy as was operating?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) There are nine Railway Service Commissions at present. The names of the Chairmen of Seven of these Commissions along with their tenure of service etc. are furnished in the statement. The post of Chairmen in the Railway Service Commission, Bombay, is at present vacant and the one in the Danapur Railway Service Commission is yet to be filled, the Commission having been set up only very recently.

(b) Shri K. S. Tilak, ex-M.P. was appointed as Chairman, Railway Service Commission w.e.f. 7-10-77 initially at Madras. He was transferred to Secunderabad on 7-2-78 and his tenure of appointment was up to 14-7-1982. Apart from his being an ex-M.P., he possessed LL.B. Degree.

(c) No Chairman of a Railway Service Commission was removed or dismissed during the last two years. However, the services of two Chairmen were terminated in the public interest and for administrative reasons paying them one month's pay and